

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

CONTEMPT PETITION NO. 28 OF 2004

IN

ORIGINAL APPLICATION NO. 1539 OF 2003

THIS THE 5TH DAY OF APRIL, 2005.

HON'BLE MR. V.K. Majotra VICE CHAIRMAN

Hon'ble Mr. A.K. Bhatnagar, Member-J

Mata Din Verma,
Aged about 54 years,
S/o Sri Devi Din Verma,
R/o Deen Dayal Nagar,
Jhansi.Applicant.

By Advocate: Sri R.K. Nigam.

Versus

Dr. P.S. Prakash, Director,
Indian Grassland and Food Research Institute,
Gwalior Road, Jhansi.Respondent

By Advocate: Sri B.B. Sirohi.

ORDER (ORAL)

V.K. MAJOTRA, V.C.

Heard the learned counsel.

2. The learned counsel of the applicant pointed out that vide order dated 18.12.2003 passed in Original Application no. 1539 of 2003, following interim orders were passed by the Tribunal.

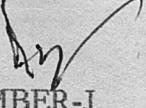
"In the meanwhile having regard to the fact that the applicant is a physically handicapped person and also to the averments made in the O.A., it

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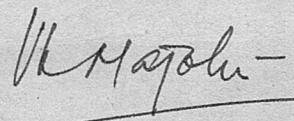
is provided as an interim measure that till the next date the effect and operation of order dated 22.11.2003 (Annexure-1) in so far as it relates to the transfer of the applicant shall be kept in abeyance provided that the applicant has not already been relieved from the present place."

3. However, the respondents did not keep the transfer order of the applicant in abeyance and as such they have committed contempt of this Court.

4. On the other hand, the learned counsel of the respondent pointed out that the applicant stood relieved on 2.12.2003 itself and as such directions contained in the Tribunal's order dated 18.12.2003 could not be put in abeyance. We have perused the records. The contention raised on behalf of the learned counsel of the applicant is not borne-out and as such no contempt is made out against the respondent. The C.C.P.- is accordingly dismissed being not maintainable.


MEMBER-J

GIRISH/-


VICE CHAIRMAN

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